

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI.

12

O.A 327/95

Date of decision 24.5.96

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Rajender Singh

Ex-Constable

son of Sh. Daulat Ram

resident of Village & P.O. Mangal Shabajpur,
District Rewari, (Haryana)

... Applicant

(By Advocate Shri Shyam Babu)

Vs.

1. Commissioner of Police, Delhi
Police Headquarters, I.P. Estate,
New Delhi.

2. Addl. Commissioner of Police (Armed Police)
Police Headquarters, I.P. Estate, New Delhi

3. Deputy Commissioner of Police, 10th
Bn. Delhi Armed Police, Pitampura, Delhi.

... Respondents

(By Advocate Shri Raj Singh)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Shyam Babu, Counsel for the applicant, Shri Raj Singh, counsel for the respondents.

2. Both counsel agree that this O.A. be disposed of in terms of directions of the Hon'ble Supreme Court dated 5-2-1996 in SLP No. 8406/95- Raj Singh v. Commissioner of Police, Delhi and others.

3. In this connection, Shri Babu further states that subsequent to Hon'ble Supreme Court decision dated 5.2.1996 (supra) Ex-Constable Raj Singh has been reinstated in service from the date of dismissal i.e. 14.6.90. This statement is noted.

4. This O.A. stands disposed of accordingly in terms of paragraph 2 above. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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